

(d) the reasons why Government have not considered the alternative of reprinting, at a lower cost, of standard books, as the Americans are already doing, by arrangement with the authors?

THE MINISTER OF STATE IN THE
MINISTRY OF EDUCATION AND YOUTH
SERVICES (SHRI BHAKT DARSHAN):

(a) Yes, Sir.

(b) It is difficult to say at this stage.

(c) If India withdraws from the international Conventions, Indian works will also not be entitled to protection abroad. Protection within India will be governed by domestic laws.

(d) Reprinting of foreign works in India can be resorted to only in cases where the foreign copyright owners agree.

Vindictive Policy Against Policemen

6135. SHRI D. R. PARMAR:
SHRI DEVEN SEN:
SHRI P. N. SOLANKI:
SHRI KIKAR SINGH:
SHRI ONKAR LAL BERWA:
SHRI CHANDRIKA PRASAD:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government have adopted vindictive policy against the Policemen involved in the Police agitation of April, 1967 and are indiscriminately dismissing the suspended policemen on fictitious grounds after failing to secure their conviction through the courts of law;

(b) the names of the suspended Policemen and the nature of the charges along with the reason for their dismissal; and

(c) the reasons why the cases against the Policemen have not been withdrawn when cases against a large number of the Central Government employees arrested on the same grounds have been withdrawn throughout the country?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS (SHRI
VIDYA CHARAN SHUKLA): (a) No, Sir.

(b) A statement showing the names of 58 policemen who were suspended and later on dismissed from service as well as charges and the reasons for their dismissal is laid on the Table of the House [*Placed in Library See No. LT-720/69.*]

(c) Considering the nature of offences and the absolute necessity to preserve discipline in a force charged with the maintenance of law and order, it was decided that it would be against the public interest to withdraw the cases and that the law must be allowed to take its course.

Trial of Central Government Employees in Courts

6136. SHRI P.N. SOLANKI:
SHRI DEVEN SEN;
SHRI D.R. PARMAR:
SHRI KIKAR SINGH:
SHRI ONKAR LAL BERWA:
SHRI CHANDRIKA PRASAD:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that about 2,500 Central Government employees arrested in Delhi in connection with the September, 1968 strike are standing trial in the courts at New Delhi and Tis Hazari;

(b) if so, the reason for making discrimination in the case of Police-men (about 2,500) who are standing trials in a special court located in Police Civil Lines where there are no facilities available such as are in Tis Hazari Courts;

(c) whether complaints regarding beating of policemen standing trial there and insult of defence counsels by Police Officials in these courts, have been made to the District Magistrate, Delhi and the Bar Association;

(d) whether the Chief Justice of Delhi High Court has impressed upon the Administration that these cases may be tried at New Delhi and Tis Hazari Courts; and

(e) if so, the details of the complaint and the action taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) The Central Government employees arrested in connection with the strike of September, 1968 are standing trial in the courts at New Delhi and Tis Hazari.

(b) About 1,000 policemen are standing trial in special courts as per directions of the Supreme Court of India. These special courts have been set up in the old building of Police Station, Civil Lines, where accommodation for these new courts was available and all the facilities in the Tis Hazari Courts are also made available in these courts.

(c) A complaint made by an advocate was received by the Delhi Administration through the Delhi Bar Association.

(d) No, Sir.

(e) The complaint was that a Police officer behaved in an unbecoming manner and used insulting and objectionable language against an advocate. On enquiry, the allegations were found to be incorrect.

Exemption of death sentences during Gandhi Centenary

6137. SHRI KIKAR SINGH:

SHRI D.R. PARMAR:

SHRI DEVEN SEN:

SHRI P.N. SOLANKI:

SHRI ONKAR LAL BERWA:

SHRI CHANDRIKA PRASAD:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government have issued instructions whereby the persons sentenced to death are not to be executed and their death sentences have been commuted to imprisonment for life and remissions have been granted to other convicts throughout the country so as to celebrate the Gandhi Centenary; and

(b) considering the above concessions granted to murderers and convicts sentenced for heinous crimes, the reason why Government are not withdrawing the cases against the Delhi Policemen who were arrested for ventilating their grievances which to some extent were subsequently accepted and removed by Government after the police agitation in April, 1967?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) In connection with the 'Gandhi Centenary year', it has been decided that in respect of death sentences awarded by Courts, the President would exercise his prerogative of mercy in the case of all prisoners against whom the death sentences have been awarded on or before the 12th November, 1968 and commute the death sentence in each case to one of imprisonment for life. Some remissions in sentences have also been granted, which will have effect on 2nd October, 1969.

(b) In view of reply to part (a) above, the question of withdrawing cases pending in a Court of law does not arise.

Manufacture of Bombs and Explosives in Rural Areas of West Bengal

6138. SHRI BENI SHANKER SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Bombs and other explosives are being manufactured by extremists in West Bengal on a large scale in Rural areas; and

(b) if so, the steps Government have taken to find out and punish the miscreants?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) The Government of West Bengal have reported that they have no such information.

(b) Does not arise.

Dynamite found Stuffed near Bhilai

6139. SHRI BENI SHANKAR SHARMA: Will the Minister of HOME AFFAIRS be pleased to state;